

**CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)**

Hearing Schedule for the month of July, 2016 (Advance)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
1.7.2016 Friday At 10.30 A.M. Misc. Petitions	1.	95/MP/2016 along with I.A. No. 23 of 2016.	ES(J)L	Petition under Section 79 (1) (f) read with Section 79(1) (b) of the Electricity Act, 2003 for the adjudication of disputes arising from the termination of the Power Purchase Agreement (PPA) dated 9.7.2010 by the Bihar State Power (Holding) Company Limited.
1.7.2016 Friday At 2.30 P.M. Misc. Petitions	2.	155/MP/2012	APL	Petition under Section 79 of the Electricity Act, 2003 evolving a mechanism for regulating including changing and /or revising tariff on account of frustration and/or of occurrence of force majeure (Article 12) and /or change in law (Article 13) events under the PPAs due to change in circumstances for the allotment of domestic coal by GOI-CIL and enactment of new Coal Pricing Regulation by Indonesian Government. <i>(Remanded by ATE)</i>
	3.	159/MP/2012	CGPL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding. <i>(Remanded by ATE)</i>
5.7.2016 Tuesday At 10.30 A.M. Transmission Tariff	1.	246/TT/2014	PGCIL	Petition for approval of determination of transmission tariff from DOCO to 31.03.2019 Assets (09)Nos. under transmission system for phase-I Generation Projects in Orissa-Part Ain ER.
	2.	67/TT/2015	PGCIL	Petition for approval of transmission tariff of: i) Asset-I (HVDC Portion) and ii) Combined Asset-II(AC Portion) from anticipated COD to 31.3.2019 under the transmission system associated with "North East-Northern/Western Interconnector-I Project" in North Eastern, Northern & Western Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
	3.	48/TT/2016	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2019 for (i) No. OPGW in 21.003 kms under Central Sector (ii) No of OPGW link 17.03 Kms under WBSETCL sector and (iii) 7 nos of OPGW link under DVC sector 196.81 kms (iv) 02 no of OPGW link 278.641 kms under Central sector (v) 2 No. of OPGW link 35.044 kms under WBSETCL Sector and(vi) 01 nos OPGW link under DVC Sector 0.80 kms under the project fiber optical communication system in lieu of existing Unified load dispatch and communication (ULDC) microwave links in Eastern Region.
	4	53/TT/2016	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31/03/2019 for Asset-I 11 nos OPGW links under Central Sector, 789.635 Km. Asset-II 03 nos of OPGW links under Central Sector, 112,886 Km Asset-III 5 nos OPGW links under Central Sector, 527.751 KM under the project Fiber Optic Communication system in ER under Expansion of wide-band Communication network in ER.
	5.	71/TT/2016	PKTCL	Petition for determination of truing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for 400 kV (Quad) S/C Parbati-Koldam transmission line.
	6.	312/TT/2014	PKTCL	Petition for determination of transmission tariff for 400 KV D/C Koldam- Ludhiana transmission line for control period of 2014-19
	7.	384/TT/2014	PKTCL	Petition for approval of tariff for section of 400 KV (Quad) 2XS/C Parbati-Koldam Transmission Line, starting from LILO point of Parbati (Banala) Pooling Station to Koldam HEP for control period of 2014-2019
7.7.2016 Thursday At 10.30 A.M. Misc Petitions	1.	14/MP/2016	BSES Yamuna	Petition for unlawful denial to modify LTA; incorrect and improper Regional Transmission Accounting and seeking necessary directions under Section 79 (1) (c) read with 79 (1) (f) of the Electricity Act, 2003.
	2.	311/MP/2015	TPDDL	Petition for praying for appropriate direction to restrain the respondent from recovering the energy charges rate strictly in terms of the Tariff Regulations.

	3.	10/MP/2016	JPVL	Petition seeking refund of the late payment of surcharges illegally retained by the respondent No. 1 under Power Purchase Agreement dated 30.5.2011 along with interest and initiation of proceedings for revocation of the Inter State Trading Licence granted to GEL.(On maintainability)
	4.	77/MP/2016	CGPL	Petition under Article 13 of the Power Purchase Agreement dated 22.4.2007 read with Clause 4.7 of the Competitive Bidding Guidelines and Section 79 of the Electricity Act, 2003.(On admission)
	5.	73/MP2016	MCCPL	Petition under Section 79 (1) (c) read with Regulations 8 and 26 of the CERC (Open Access in inter-State Transmission) Regulations, 2008.
	6.	41/MP/2016 Along with I.A.No.13/2016	GMRKEL	Petition seeking modification in the quantum of Long Term Access granted under the Bulk Power Transmission Agreement dated 24.2.2010 from 800 MW to 647 MW in the light of the discussions recorded in the minutes of the meeting held with Eastern Region constituents on 5.1.2013 and 28.7.2013 read with Section 38 and 79 (1) (c) of the Electricity Act, 2003.
	7.	76/MP/2016	NLDC	Petition under Regulation 24 read with Regulation 111 of CERC (Conduct of Business) Regulations, 1999 and Regulation 14 (Power to give directions) and Regulation 15 (Power to Relax) of the CERC (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010.
	8.	87/MP/2016	RRWTL	Petition for approval under Sections 17 (3) & 17 (4) of the Electricity Act, 2003 for Assignment of Licence by way of creation of security interest in favour of security trustee/lenders and other security creating documents/financial agreements by way of mortgage properties and project assets of Raipur-Rajnandgaon-Warora Transmission Project.
	9.	63/TDL/2016	CSEPL	Petition for grant of inter-State Trading Licence under CERC (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations 2009.
	10.	IA No. 22 of 2016 in Petition 187/MP/2016	EPGL	Interlocutory Application seeking permission to bring on record additional documents.
7.7.2016 Thursday At 2.30 P.M. Misc. Petitions	1.	155/MP/2012	APL	Petition under Section 79 of the Electricity Act, 2003 evolving a mechanism for regulating including changing and /or revising tariff on account of frustration and/or of occurrence of force majeure (Article 12) and /or change in law (Article 13) events under the PPAs due to change in circumstances for the allotment of domestic coal by GOI-CIL and enactment of new Coal Pricing Regulation by Indonesian Government. (Remanded by ATE)
	2.	159/MP/2012	CGPL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding. (Remanded by ATE)
11.7.2016 Monday At 10.30 A.M. Generation Tariff	1.	130/GT/2014	NTPC	Petition for determination of tariff for Barh Super Thermal Power Station Stage-II (2x660MW) of the 1st Unit (Unit-IV) for the period 15.11.2014 to 31.3.2019.
	2.	300/GT/2014	NTPC	Petition for revision of tariff of National Capital Thermal Power Station, Dadri, Stage-II (2x 490 MW) from 31.1.2010 to 31.3.2014 after the truing up exercise
	3.	324/GT/2014	NTPC	Petition for approval of tariff for National Capital Thermal Power Station, Dadri, Stage-II, (980 MW) for the period from 1.4.2014 to 31.3.2019
	4.	45/GT/2016	NTPC	Petition for approval of tariff of Bongaigaon Thermal Power Station (3 X250 MW) for the period from anticipated date of commercial operation Unit-I 21.3.2016 to 31.3.2019.
	5.	347/GT/2014	DVC	Determination of tariff for Mejia Thermal Power Station unit Nos I, II and III (3X210 MW) for the period 2014-19.

	6.	224/GT/2015 along with I.A.No.20/2016	DVC	Petition for approval of tariff from Raghunathpur Thermal Power Station, Unit No.1 (1 x 600 MW) from the respective dates of their commercial operation.
	7.	266/GT/2014	APCPL	Petition for approval of tariff of Indira Gandhi Thermal Power Project (3 x 500 MW) of Aravali Power Company Private Limited for the period from 1.4.2014 to 31.3.2019.
	8.	281/GT/2014	NTPC	Petition for approval of tariff of Talchar Super Thermal Power Station, Stage-I (100 MW) for the period from 1.4.2014 to 31.3.2019.
	9.	234/GT/2015	NTPC	Petition for determination of tariff for Vindhyachal Super Thermal Power Station, Stage-V (500 MW) for the period from anticipated date of COD (13.10.2015) to 31.3.2019
	10.	92/TT/2016	PGCIL	Petition for determination of transmission tariff from anticipated COD to 31.3.2019 for Asset: LILO Gladni-Hiranagar 220 kV S/C line at 400/220 kV Samba (POWERGRID) sub-station under NR System strengthening scheme-XXXIV for tariff block 2014-19 under 2014 tariff Regulations.
	11.	90/TT/2016	PGCIL	Petition for determination of transmission tariff from anticipated COD to 31.3.2019 for 400 kV D/C Ranchi-Chandwa-Gaya Substation and 2x125 MVSR 400 kV Bus Reactor alongwith associated bays at Chandwa (GIS) under Transmission System for Phase-I Generation Project in Jharkhand and West Bengal Part-A in ER.
	12.	68/TT/2016	PGCIL	Transmission System for Transfer of Power from Generation Projects in Sikkim to NR/WR Part-B.
	13.	69/TT/2016	PGCIL	Petition for determination of truing up of transmission tariff in respect of ERSS-XII.
12.7.2016 Tuesday At 10.30 A.M. Generation Tariff	1.	07/GT/2016	UPCL	Revision of tariff of Udupi Thermal Power Station (2 x 600 MW) for the period from 11.11.2010 to 31.3.2014 (after truing up exercise).
	2.	269/GT/2014	NTPC	Approval of tariff of Rajiv Gandhi Combined Cycle Power Project Kayamkulam (359.58 MW) for the period from 1.4.2014 to 31.3.2019.
	3.	334/GT/2014	NTPC	Petition for determination of tariff for Talchar Super Thermal Power Station Stage- I & II (1600 MW) for the period 2014-19.
	4.	3/RP/2016	GMRKEL	Petition for review of order dated 12.11.2015 in petition No. 77/GT/2013.
	5.	23/RP/2016	NTPC	Petition for review of order dated 21.12.2015 in Petition No. 315/GT/2014 for determining the tariff for Singrauli STPS for the period 1.4.2009 to 31.03.2014
14.7.2016 Thursday At 10.30 A.M. Misc. Petitions	1.	463/MP/2014	GMRVPGL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking direction to the respondents to pay additional fixed charges of Rs.0.439/kWh for the balance period of PPA-Adjudication of disputes relating to forgone capacity charges.

	2.	35/MP/2016	PGCIL	Petition under Section 38(2) of the Electricity Act, 2003 read with Section 79 (1) (c) and Section 79 (1) (k) of the Electricity Act, 2003 along with (i) CERC (Grant of Connectivity, Long Term and Medium Term Open Access to the Inter-State Transmission and Related Matters) Regulations, 2009; (ii) CERC (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010; (iii) Regulations 111 & 114 of the CERC (Conduct of Business) Regulations, 1999 and (iv) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for signing of Long Term Access Agreement and Grant of Regulatory Approval for execution of the Transmission System associated with Nabinagar-II STPP.
	3.	47/MP/2016	MBPL	Petition under Section 79(1) (b) and (f) of the Electricity Act, 2003 for adjudication of claims towards compensation arising out of Changed in Law and consequential reliefs as per provisions of the PPA dated 20.01.2014 signed between the Petitioner (M/s M.B. Power (MP) Limited and Respondent No. 6 (M/s PTC India Limited) read with back to back PPA dated 18.01.2014(between the parties in dispute designated as Respondent No. 6 and Respondent No. 2 to 5 (<i>On admissibility</i>))
	4.	88/MP/2016	KSEBL	Petition under Section 94(f) of the Electricity Act, 2003 seeking further extension of time on the order dated 18.8.2015 in Petition No. 86/MP/2014 filed by the petitioner for extension of time for implementation of the Commission's order in the matter of providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2 (i) of the CERC (Indian Electricity Grid Code) (1stAmendment), Regulations 2012 read with Regulations 3 (e) of CEA (Grid Standards)) Regulations, 2010 by following best practices of O & M of Transmission Elements for ensuring security of the Southern Regional Grid as well as the inter-connected Indian Grid.
	5.	38/MP/2016	LBPL	Petition under Section 79(1) (c) read with Sections 79(1) (f) and 79 (1) (k) of the Electricity Act, 2003, inter alia, seeking a declaration that the factors/ events, namely, delay in forest clearance of land for main plant cancellation of allocated coal block to the petitioner, non-signing of Fuel Supply Agreement delay in acquisition.
21.7.2016 Thursday At 10.30 A.M. Misc. Petitions	1.	86/MP/2016	BSES RPL	Petition seeking de-commissioning and/or closure/phasing out of NTPC Badarpur Thermal Power Station Stage – I (3 x 95 MW) Units / determination of Annual fixed costs (AFC) for only 2 units of Stage-II (2 x 210 MW) thereby excluding Stage – I (3 x 95 MW). (<i>On admission</i>)
	2.	40/MP/2016	NHDC	Petition under Regulation 31(3) Terms and Conditions of Tariff Regulations, 2014 for declared capacity and certification thereof by State Load Dispatch Centre of MP in respect of NHDC Hydro Generating Stations i.e. Indira Sagar Power Station (ISPS) and Omkareshwar Power Station.
	3.	304/MP/2013	GGEL	Petition under Section 79(1)(b) read with Section 79(1) (f) of the Electricity Act, 2003 for adjustment of Generation Tariff and other consequential reliefs.
	4.	312/MP/2013	RSTEL	Petition for compensatory tariff on account of depreciation in rupee in terms of Power Purchase Agreement dated 8th January, 2011 entered into between NTPC VidyutVyapar Nigam Limited and Rajasthan Sun Technique Private Limited.
	5.	313/MP/2013	RSTEL	Petition for compensatory tariff on account of depreciation in rupee in terms of Power Purchase Agreement dated 8th January, 2011 (PPA) entered into between NTPC VidyutVyapar Nigam Limited and Rajasthan Sun Technique Private Limited.
	6.	327/MP/2013	DSPL	Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs.
	7.	14/MP/2014	KVK Energy	Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs.

	8.	16/MP/2014	MEIL	Petition under Section 79(1)(b) read with Section 79(i)(f) of the Electricity Act, 2003 for adjustment of capacity utilization factor, extension of time for execution of project and other consequential reliefs.
	9.	41/MP/2014	AREL	Petition for adjustment of capacity utilization, adjustment of tariff, extension of time for execution of project and other consequential reliefs.
	10.	42/MP/2014	CIAL	Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs.
	11.	2/TDL/2016	NTPC	Application for grant of inter-State Trading licence for Category-I.
26.7.2016 Wednesday At 10.30 A.M. Transmission Tariff	1	141/TT/2015	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2010 for MB TPS (ANUPPUR)- Jabalpur Pooling Station 400 KV D/C (Tripple Snowbird) Line only under Transmission System for connectivity of MB Power (M.P) Ltd in WR for tariff block 2014-19 period.
28.7.2016 Thursday At 10.30 A.M. Misc. Petitions	1.	91/MP/2016	TPDDL	Petition seeking re-determination of gross station heat rate of Badarpur Thermal Power Station as provided under Regulation 36 (c) (a) (ii) of the CERC (Terms and Conditions of Tariff) Regulations,2014.(On admission)
	2.	437/GT/2014	APCPL	Petition for approval of tariff of Indira Gandhi Super thermal Power Station (3X500 MW) based on audited accounts as on 31.03.2014, for the period from the COD of Unit-I, i.e, 05.03.2011 to 31.03.2014.
	3.	61/GT/2016	GMRKEL	Petition for determination of Generation Tariff for the period 01.4.2014 to 31.03.2019 and Truing up of Generation Tariff from COD to 31.03.2014 in respect of 262.5 MW gross capacity sale from 3 X 350 MW Kamalanga Thermal Power Plant of GMR - Kamalanga Energy Limited(GKEL) to GRIDCO acting as nominees of Government of Odisha for procuring power for the Odisha Distribution companies .
	4.	261/GT/2014	SJVNL	Petition for approval of generation tariff of NapthaJhakri Hydro Electric Power Station (6X250MW) for the period 01.04.2014 to 31.03.2019.

(T. D. PANT)
Deputy Chief (Legal)
29.6.2016